

it is an enabling provision in the sense to make it possible on the part of donors to contribute more to the Prime Minister's National Relief Fund. Therefore, whatever has been said about how these funds are being operated whether this is being utilised to relieve the Congress party or whether somebody is being intimidated to contribute to this Fund becomes irrelevant in the context that we are not knowing how Prime Minister's relief fund is being operated. We are discussing small amendment in the Income Tax Act. In this connection I can assure the hon. Members that there is no question of putting any compulsion on any individual, be it railway employee or other employees, to contribute any particular quantum. Sir, when the call was there, many people responded to it voluntarily.

SHRI RAMAVATAR SHASTRI: Some people were forced to make contributions.

SHRI PRANAB KUMAR MUKHERJEE: I do not know if it is in the knowledge of the hon. Minister, it is no use making a blank charge. He should bring it specifically to the notice. Definitely, Government can take care of it. I would conclude by saying this in reply to the observations of the last speaker that relief to the Congress Party is not needed from the Prime Minister's National Relief Fund. What people think about this party has been very recently established and this has been mentioned on the floor of this House in some other context. I would not like to repeat it

But, I would like to submit, through you, to the House, Sir, 'Let this Bill be accepted' as this will help to swell the proceeds of the Prime Minister's National Relief Fund which will go to the relief of the needy in times of distress.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Income-Tax Act, 1961, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up clause-by-clause consideration.

The question is:

"That Clauses 2 to 3 and 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 3 and 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.43 hrs.

DELHI DEVELOPMENT (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration."

Sir, as has been mentioned in the Statement of Objects and Reasons, this Bill seeks to give effect to the recommendations of the Committee on Subordinate Legislation in regard to the Delhi Development (Grant of Allowances to Non-official members of the Advisory Council) Rules, 1959, in three respects, namely, by expressly empowering the Delhi Development Authority to make the rule, to provide for publication in the Official Gazette of the rule and to bring it in conformity with the revised formula regarding the laying of rules and regulations before both Houses of Parliament.